

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Interlocutory Application No.2472 of 2019

In

Company Appeal (AT) No. 210 of 2019

IN THE MATTER OF:

M/s Elaine Info Solutions Private Limited Appellant

Vs

J & A Avenues India Private Limited & Ors. Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Senior Advocate with Mr. Swapnil Gupta, Ms. Shivambika Sinha, Mr. Rudrajit Ghosh and Ms. Neelambika Singh, Advocates.

For Respondents: Mr. Rajiv Ranjan, Senior Advocate with Mr. Sugham Seth and Mr. Saurabh Jain, Advocates for Respondent No.2.

ORDER

13.08.2019 Issue notice to the Respondents.

Mr. Sugham Seth, Advocate along with Mr. Rajiv Ranjan, learned Senior Counsel appears on behalf of 2nd Respondent. They may file reply affidavit along with Vakalatnama within two weeks. Rejoinder, if any, be filed within two weeks thereafter.

Let notice be issued to the other respective Respondents by speed post. Requisites along with process fee be filed by 14th August, 2019. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Post the case 'for admission' before appropriate Bench on **17th September, 2019**.

Until further orders, the parties will maintain *status-quo* with regard to possession of the land in question, registered by Document No.15747/2015 dated 4th September, 2015, admeasuring Acres 9.18 Guntas

in Sangareddy, District Talengana and will not alienate or transfer or lease or create any third party encumbrance on the land in question.

Further, if the Company intends to return the money in terms of sub-para (4) of paragraph 24 of the impugned order dated 2nd August, 2019, and the Appellant does not want to receive the same, the Company will deposit the amount in a separate Escrow Account or Interest Bearing Account. Interlocutory Application No.2472 of 2019 stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/SK